

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)


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NOTIFICATION

No. 795 Dated 3-2-2021

It is hereby notified that Shri Jang Bahadur Singh Jamwal S/o Shri Th. Vakil Singh R/O 4- Chogan Fattu, Jammu, A/P House No.26 Sec.No.7, Channi Himmat, Jammu, bearing Certificate of Enrolment No.JK-173/2013, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the roll of Jammu and Kashmir Bar Council.

By order.


(Mohammad Yasin Belgh)
Registrar (Adm.)

No. 26931-41/1P Dated 03-2-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K Jammu.
2. Registrar Vigilance, High Court of J&K, Jammu.
- 3-4. Registrar Judicial, High Court of J&K Jammu/Srinagar.
5. Principal District & Sessions Judge, Jammu.
- 6-7. Presidents, J&K High Court, Bar Association, Jammu/Srinagar.
8. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
9. Secretary, Bar Council of India, New Delhi.
10. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
11. Shri Jang Bahadur Singh Jamwal S/o Shri Th. Vakil Singh R/O 4- Chogan Fattu, Jammu, A/P House No.26 Sec.No.7, Channi Himmat, Jammu

.....for information and necessary action


Registrar (Adm.)